

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

35. C.P. (IB)/827(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2024**

NAME OF THE PARTIES: - Bank of Maharashtra
V/s
Mr. Vijay Ramesh Vaidya

Section: 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Revati Nansi appeared for the Petitioner/Financial Creditor through VC. Mr. Mahesh Sureka, RP present in person through VC. None is present on behalf of Respondent/Personal Guarantor nor file any reply/objection against the report. Let a final court notice be issued to the Respondent/Personal Guarantor directing to file reply/objection, if any, against the report, failing which right to file reply shall stand closed and matter will be heard on merits. List this matter on **19.06.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)